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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM:

Present:

C.P No. 1269/(MAH)/2017

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017

NAME OF THE PARTIES: Karam Chand Thapar & Bros (Coal Sales) Ltd.
V/s.
Gandhar Oil Refinery India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Mr. Amit Jamsandekar, Adv.		
②	Mr. Ankit Kothari, Adv.		
③	Ms. Kratika Chavhan, Adv.		

1/6 Link Legal India Law Service
for Petitioner

ORDER
CP No.1269/ I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel has stated that Bank Certificate has been obtained, but the date of next hearing has not been intimated to the Corporate Debtor, the Petitioner is directed to intimate next date of hearing to the Corporate Debtor and file the proof of service on the next date of hearing.

List this matter on 22.8.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)